

বাতপত্ৰ

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STRAORDINARY

প্ৰাপ্ত কর্ত্বৰ আৰা প্ৰকাশত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ; : LEGISLATIV BRANCH

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The 8th April 1987

No.LGL.176/86/31.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VI OF 1987

(Received the assent of the Governor on 7th April 1987)

THE ASSAM ELEMENTARY EDUCATION (PROVINCIALISATION) (AMENDMENT) ACT, 1987.

An

Act

to amend the Assam Elementary Education (Provincialisation) Act, 1974.

Preamble. Whereas it is expedient to amend the Assam Elementary Education (Provincialisation) Act, 1974 (Act VI of 1975), hereinafter called the principal Act.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Elementary Education (Provincialisation) (Amendment) Act, 1987.

- (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of Section 3.

2. In the principal Act, in Section 3, after sub-section (4), the following sub-sections (4A) and (4B) shall be inserted, namely:—

"(4A). Services of all teachers and employees who rendered services under the following repealed Acts and whose services are taken over by the Government on provincialisation on 5th September, 1975 under the principal Act shall be deemed to be services under the Government and shall qualify and count for pension and other retirement benefits.

- (1) The Assam Basic Education Act, 1954 (Act XXVI of 1954).
- (2) The Assam Elementary Education Act, 1962 (Act XXX of 1962).
- (3) The Assam Elementary Education Act, 1968 (Act XVII of 1969).
- (4B) For the purpose of sub-section (4A) above, services of such teachers and employees taken over on 5th September, 1975 shall be deemed to be substantive and permanent under the Government and paid for by the Government for the purpose of pension".
- 3. (1) The Assam Elementary Education (Provincialisation) (Amendment) Ordinance, 1987 (Assam Ordinance No. II of 1987) is hereby repealed.
 - (2) Notwithstanding such repeal, anything done, any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provision of this Act as if this Act came into force on the 27th day of January, 1987 (date of promulgation of the Ordinance).

MD. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Department.